III an USIUSIUS The Gazette of India

असाबारण

EXTRAORDINARY

भाग II—खण्ड ३—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

ਲਂ. 1544] No. 1544] नई दिल्ली, बुधवार, जुलाई 28, 2010/श्रावण 6, 1932

NEW DELHI, WEDNESDAY, JULY 28, 2010/SHRAVANA 6, 1932

वित्त मंत्रालय

(राजस्व विभान)

(केन्द्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 28 जुलाई, 2010

सं. 65/2010-आयकर

का.आ. 1849(अ).—आयकर अधिनियम, 1961 (1961 का 43) की धारा 120 की उप-धारा (1) एवं (2) में प्रदान की गई शिक्तयों का प्रयोग करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्द्वारा भारत सरकार, वित्त मंत्रालय, राजस्व विभाग, केन्द्रीय प्रत्यक्ष कर बोर्ड की अधिसूचन संख्या का.आ. 732(अ), दिनांक 3 जुलाई, 2001 में निम्नलिखित संशोधन करता है, अर्थात् :—

1. उक्त अधिसूचना में, अनुसूची 1 में, क्रमांक 1, 2, 3 एवं 4 तथा उनसे संबंधित प्रविष्टियों के लिए, निम्नलिखित क्रमांक एवं प्रविष्टियों क्रमशः प्रतिस्थापित की जाएंगी, अर्थात् :—

(1)	(2)	(3)	(4)		(5)		(6)
"i.	आयकर आयुक्त				की मद (क) में उल्लिखत		
]	हैदराबाद-I	•			अधिनियम, 1956 के अन्तर्गत		=
	2	বি	ग ले	•	तथा उनका पंजीकृत कार्यालय		
·		•		कालम (4) में डॉ	ल्लिखत क्षेत्र में है;	या 'सी 'य	ा'डी'या'एफ
			•	(ম্ব) কাল্ম (6)	की मद (ख) में उल्लिखित	अक्षर में	से किसी से
						नाम शुरू	होने वार्ल

ट्यक्ति: (ঘ)

ह्याँस्ट के रूप में व्यक्ति:

- (म) क्स्सम (6) की मद (ग) में उल्लिखित तथा (ख) कालम (4) में उल्लिखित भौगोलिक क्षेत्र में रह रहे मामले में, जो उपर्युक्त व्यन्दि या हिन्दु अविभाजित परिवार के रूप में मद (क) में उल्लिखित
- कालम (6) की मद (घ) में उल्लिखित व्यक्ति जो कम्बनी से भिन्न हैं तथा व्यवसाय या पेशा से भिन्न स्रोतों से आय आहरित करते हैं एवं कालम (4) में उल्लिखित भौगोलिक क्षेत्र में रहते हैं;
- कालम (6) की मद्र (घ) में उल्लिखित व्यक्ति जो कम्पनी से भिन्न हैं तथा व्यवसाय या पेशा से आय आहरित करते हैं तथा जिनके व्यवसाय का प्रधान स्थान कालम (4) में उल्लिखित भौगोलिक क्षेत्र के अंदर है;
- कालम (6) की मद (घ) में उल्लिखित व्यक्ति, जो कम्पनी अधिनियम, 1956 के अन्तर्गत पंजीकृत कम्पनी हैं तथा जिनका पंजीकृत कार्यालय कालम् (4) में उल्लिखित क्षेत्र में है।

कम्पनियों के मामले में:

- ऐसे व्यक्ति के कम्पनियों में निदेशक या प्रबंध निदेशक या प्रबंधक या सचिव है:
- व्यक्ति जिनकी (ग) स्रोत आय का प्रमुख 'वेतन' से हैं:
- ऐसे व्यक्ति (ঘ) जिनकी आय का प्रधान स्रोत मूवी, फिल्म, टेलीविजन, संगीत, कला, फोटोग्राफी एवं समान स्वरूप के ऐसे अन्य मनोरंजन उद्योग संबंधित किसी गतिविधि से है, जिसमें श्रव्य या दृश्य निर्माण, वितरण, डिस्प्ले. साफ्टवेयर

		· · · · · · · · · · · · · · · · · · ·	· · · · · · · · · · · · · · · · · · ·		
	•			सहार	यता, अवसंरचना
	N 1.			सहार	पता, तकनीकी
	· ·			सहार	यता, वित्त पोषण,
			·	I to the state of	शो के अलावा
				कला	कारों, वीडियो एवं
					न जाकी, केबल एवं
		: :			ो आपरेटर के मामले
				1	। जापरदर के मानल मिल हैं।
		4			
2.	आयकर आयुक्त,	1	आंध्र प्रदेश राज्य में,-	(क) कालम (6) के मद (क) में उल्लिखित (क)	
	हैदराबाद-॥	आंध्र प्रदेश	(क) हैदराबाद एवं रंगा		
			रेड्डी जिले	पंजीकृत कम्पनी हैं तथा उनका पंजीकृत कार्यालय पंजीक	हृत तथा 'ई' या
				कालम (4) में उल्लिखित क्षेत्र में है तथा क्रमांक 1 'जी'	या 'एच' या 'आई'
	· ·			के कालम (6) की मद (घ) में उल्लिखित व्यक्तियों या ५	जे' या 'के' या ^५ टी'
				से भिन्न हैं;	में से किसी से
				नाम	शुरू होने वाली
					नियों के मामले में;
				व्यष्टि के रूप में व्यक्ति;	
				(ख)	ऐसे व्यष्टि के
				मामर	ने में, जो उपर्युक्त
					(क) में उल्लिखित
				1	ियों में निदेशक या
				1	निदेशक या प्रबंधक
					ाचिव है;
	<u> </u>	<u> </u>	(ख) (i) हैदराबाद के		व्यक्ति जिनकी
	•	· · · · · · · · · · · · · · · · · · ·	(ख) (।) हदराबाद क	(न) नगरान (७) यह नव (न) न अल्लाखत (न)	जनामरा जिल्लाका

नगर पालिका	वार्ड टयक्ति जो कम्पनी से भिन्न हैं तथा व्यवसाय या	आय का	प्रमुख	स्रोत
8(3), 19 एवं 21	तथा पेशा से भिन्न स्रोतों से आय आहरित करते हैं एवं	'वेतन' से है;	. ·	
(ii) रंगा रेड्डी जिले	•			
मंडल।	क्षेत्र में रहते हैं;			
(क) राजेंन्द्र नग				
(ख) शामसाबाद	(घ) कालम (६) मद (ग) में उल्लिखित व्यक्ति			
(ग) महेश्वरम	जो कम्पनी से भिन्न हैं तथा व्यवसाय या पेशा से		•	
(घ) मोइनाबाद	आय आहरित करते हैं तथा जिनके व्यवसाय का			
(ङ) शेरिलिंगमप	प्रधान स्थान कालम (4) की मद (ख) में उल्लिखित			
	भौगोलिक क्षेत्र के अंदर है;			
(च) विकराबाद				
(छ) शाबाद				
(ज) चेवेल्ला				
(झ) नवाबपेट				
(ञ) मोमिनपेट				
(ट) बशीराबाद		·		
(ठ) यलाल		,		
(ड) तंदुर				1
(ढ) दारूर				
(ण) पार्गी				
(त) डोना				
(थ) गनडीड				
(द) मरपल्ली				
(ध) कुल्कीचेरिय				
(-) 5		*		

	• • • • • • • • • • • • • • • • • • •		
	(न) पुदुर		
	(न) पेइडेमुल		
	(प) शंकरपल्ले		
	(फ) बेताराम		
	(ग) करीम नगर जिला	(इ.) कालम (6) की मद (घ) में उल्लिखित	(घ) कालम (5) र्व
	(घ) मेडक जिले के		
	मंडल	पेशा से भिन्न स्रोतों से आय आहरित करते हैं एवं	
	(क) संगारेड्डी	कालम (4) की मद (ग) में उल्लिखित भौगोलिक	
	(ख) सदाशिवपेट	क्षेत्र में रहते हैं:	के सभी मामले:
	(ग) जहिराबाद		4. Clott wholet,
	(घ) कोवडपल्ले	(च) कालम (6) की मद (घ) में उल्लिखित	(ड.) ऐसे व्यक्ति
	(ङ) झारसंगभ	व्यक्ति जो कम्पनी से भिन्न हैं तथा व्यवसाय या	मामले में, जो उपर्युक
	(च) कल्हेर	पेशा से आय आहरित करते हैं तथा जिनके	
The second secon	(छ) कोहिर	व्यवसाय का प्रधान स्थान कालम (4) की मद (ग)	
		में उल्लिखित भौगोलिक क्षेत्र के अंदर है;	में निदेशक या प्रबं
	(ज) कोंडापुर		निदेशक या प्रबंधक
	(झ) कांगती	(छ) कालम (६) की मद (घ) में उल्लिखित	सचिव है:
	(ञ) मानूर	व्यक्ति, जो कम्पनी अधिनियम, 1956 के अन्तर्गत	सायप ह,
	(ट) मुनपल्ली	पंजीकृत कम्पनी हैं तथा जिनका पंजीकृत कार्यालय	
	(ठ) नारायणखेड	कालम (4) की मद (ग) में उल्लिखित क्षेत्र में है।	
	(ड) न्यालकल	The state of the s	
	(ढ) पतनचेरू	(ज) कालम (6) की मद (ड.) में उल्लिखित	
	(ण) रामचंद्रपुरम	व्यष्टि के रूप में व्यक्तिः	
	(त) रायकोडे		
en e			

_		` 		, 			
			· ·		(थ) अंडोले		
ľ			•		(द) पुलकाल	•	
					(ध) रगोडे		
		l			(न) अल्लादुर्ग		
		`			(न) टेकमल		
		i			· · · · · · · · · · · · · · · · · · ·		
		·	· *		(प) जिन्नाराम		
			•		(फ) पापनपेट		
					(ब) कुल्चाराम		
			e de la companya de l		(भ) नर्सापुर		
				•	(मे) हटनूर		
\[\(\);	<u>. </u>	1	आयकर आयुक्त,	हैदराबाद,	आंध्र प्रदेश राज्य में,- (क)	कालम (6) की मद (क) मैं उल्लिख	ात (क) कम्पनी अधिनियम,
			हैदराबाद-III	आंध्र प्रदेश	(क) हैदराबाद एवं रंगा व्यक्ति	जो कम्पनी अधिनियम, 1956 के अन्तर	
			•			कम्पनी हैं तथा उनका पंजीकृत कार्याः	
					, -	(4) की मद (क) में उल्लिखित क्षेत्र में	, ,
					i	मांक 1 के कालम (6) की मद (घ)	1
			•		· · · · · · · · · · · · · · · · · · ·	_	
					31લ્લાર	वित व्यक्तियों से भिन्न हैं;	'वाई' या 'जेड' अक्षर से
			: }				नाम शुरू होने वाली
						•	कम्पनियों के मामले में;
					· ·		
					· · · · · · · · · · · · · · · · · · ·	्रकालम (6) की मद (ख) में उल्लिखि	
		. !			व्यष्टि	के रूप में व्यक्ति;	मामले में, जो उपर्युक्त
			. <u>.</u> 6				मद (क) में उल्लिखित
	•						कम्पनियों में निदेशक या
	1.5		: } &				प्रबंध निदेशक या प्रबंधक

					या सचिव है;
,			(ख) हैदराबाद नगर	(ग) कालम (6) की मद (ग) में उल्लिखित व्यक्ति	(ग) जिनकी आय का
			पालिका वार्ड 6, 7, 8	जो कम्पनी से भिन्न हैं तथा व्यवसाय या पेशा से	प्रमुख स्रोत 'वेतन' से है
		•	(1), 8(2), 8(4) एवं 9	भिन्न स्रोतों से आय आहरित करते हैं एवं कालम	उनसे भिन्न मामले;
				(4) की मद (खा) में उल्लिखित भौगोलिक क्षेत्र में	
				रहते हैं;	
		*			
1. m.,	,			(घ) कालम (6) के मद (ग) में उल्लिखित	
	<u></u>	,		व्यक्ति, जो कम्पनियों से क्रिन्म हैं तथा व्यवसाय	
			, 1 33 - 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	या पेशा से आय आहरित करते हैं तथा जिनके	
				व्यवसाय का प्रधान स्थान कालम (4) की मद (ख)	
	1.			में उल्लिखित भौगौलिक क्षेत्र में है तथा जो क्रमांक	
				ों के कालम (6) की मद (ख) द्वारा शामिल नहीं हैं,	
			(ग) कुरनूल जिला	(इ.) कालम (6) की मद (घ) में उल्लिखित सभी	(घ) कालम (5) की
			(घ) मेडक जिले के	मामले जो कम्पनी से भिन्न हैं तथा व्यवसाय या	मद (इ.), (च) एवं (छ)
		· ·	मंडल	पेशा से भिन्न स्रोतों से आय आस्रित करते हैं एवं	की तदनुरूपी प्रविष्टियां
		•	(क) सिइ्डीपेट	कालम (4) की मद (ग) एवं (घ) में उल्लिखित	में उल्लिखित व्यक्तियों
			(ख) गजवेल	औगोलिक क्षेत्र में रहते हैं;	के सभी मामले;
			(ग) वारगल		~ .
	•		(घ) नंगान्र	(च) कालम (6), मद (घ) में उल्लिखित व्यक्ति	
	· ·		(ङ) जगदेवपुर	जो कम्पनी से भिन्न हैं तथा व्यवसाय या पेशा	.
			(च) कॉडापक	आय आहारित करते हैं तथा जिलके व्यवसाय का	
			(छ) मुलुगू	प्रधान स्थान कालम (4) की मद (ग) एवं (घ) में	
		,	(अ) चिन्नाकोड ्र	उल्लिखित भौगोलिक क्षेत्र के अन्तर है;	में निर्देशक या प्रवध

			(झ) डुब्बक		निदेशक या प्रबंधक या
,			(ञ) मिरडोड्डी	(छ) कालम (६) की मद (घ) में उल्लिखित	राजिप है,
		Į.	(ट) दौलताबाद	व्यक्ति, जो कम्पनी अधिनियम, 1956 के अन्तर्गत	
			(ठ) तूपरन	पंजीकृत कम्पनी हैं तथा जिनका पंजीकृत कार्यालय	
	•		(ड) चेग्टा	कालम (4) की मद (ग) एवं (घ) में उल्लिखित	
}				क्षेत्र में है;	
			(ढ) शंकरमपेट		
			(चिन्ना)	(ज) व्यक्ति जो कालम (6) की मह (ड.) में	
			(ण) रामायमपेट	व्यष्टि के रूप में उल्बिखित हैं।	
			(त) मेडक		
			(थ) शंकरमपेट(ए)		
			(द) शिवापेट		
			(ध) चेलदुर्थी		
4.	आयकर आयुक्त,	हैदराबाद,	आंध्र प्रदेश राज्य में,-	(क) कालम (6) की मद (क) में उल्लिखित	(क) कम्पनी अधिनियम
"	हैदराबाद-IV	आंध्र प्रदेश	(क) हैदराबाद एवं रंगा		\$ ' · '
	640414-14	SIIW MUKI	रेड़डी जिले	पंजीकृत कम्पनियां हैं तथा जिनका पंजीकृत	1 1
		· .	ี	1	
ŀ		* .		कार्यालय कालम (4) की मद (क) में उल्लिखित	1
				क्षेत्र में है तथा जो क्रमांक 1 के कालम 6 की मद	, "
				(घ्न) द्वारा शामिल नहीं हैं;	में से किसी से नाम शुरू
					होने वाली कम्पनी के
				(ख) व्यक्ति, जो कालम (6) की मद (ख) में	मामले में;
				उल्सिखित व्यष्टि हैं;	
1		1	1	l ·	
ļ		·	-		(ख) व्यष्टि के मामले
					(ख) व्यष्टि के मामले में, जो उपर्युक्त मद (क)
÷.					' ' '

[भाग II—खण्ड 3(ii)]

-			<u> </u>			<u> </u>
						में निदेशक या प्रबंध
1						निदेशक या प्रबंधक या
				•		सचिव है;
	,			(बा) ्आंध्र प्रदेश राज्य	(ग) ्कालम (6) की मद (ग) में उल्लिखित	(ग) व्यक्ति जिनकी
				में, हैदराबाद के नगर	व्यक्ति, कम्पनियों से भिन्न जो व्यवसाय या पेशा	आय का प्रमुख स्रोत
		,		पालिका वार्ड 1 से 5	में आय से भिन्न स्रोतों से आय आहरित करते हैं	'वेतन' से भिन्न है;
Ì					तथा कालम (4) की मद (ख) में उल्लिखित	
		Í			भौगोलिक क्षेत्र में रहते हैं;	
	•		•		(घ) कालम (६) की मद (ग) में उल्लिखित	
					व्यक्ति, कम्पनियों से भिन्न जो व्यवसाय या पेशा	
					से आय आहरित करते हैं तथा जिनके व्यवसाय का	,
					प्रधान स्थान कालम (4) की मद (ख) में उल्लिखित	
			,		भौगोलिक क्षेत्र के अन्दर हैं;	
	F			(म) महबूबनगर जिला	(इ.) कालम (6) की मद (घ) में उल्लिखित	
	-		_		व्यक्ति, कम्पनियों से भिन्न जो व्यवसाय या पेशा	
	.'				से आय से भिन्न स्रोतों से आय आहरित करते हैं	,
					तथा कालम (4) मद (ख) में उल्लिखित भौगौलिक	में उल्लिखित व्यक्तियों
					क्षेत्र के अंदर रहते हैं;	के सभी मामले;
1					(a) and (c) at ma (n) it along	(=) =
					(च) कालम (6) की मद (घ) में उल्लिखित	7 7
}					व्यक्ति, कम्पनियों से भिन्न जो व्यवसाय या पेशा	
			,		से आय आहरित करते हैं तथा जिनके व्यवसाय का	
		<u> </u>	L		प्रधान स्थान कालम (4) की मद (ख) में उल्लिखित	कन्पानया म ।नदशक या

	भ	गोलिक क्षेत्र के अंदर है;	प्रबंध निदेशक या प्रबंधक
	(1)	कालम (6) की मद (घ) में उल्लिखित	या सचिव है"
	टर	ाक्ति, जो कम्पनी अधिनियम, 1956 के अन्तर्गत	
	पं	जीकृत कम्पनियां हैं तथा जिनका पंजीकृत	
	क	ार्यालय कालम (4) की मद (ख) में उल्लिखित	
	क्षे	त्र में है;	
	(3	a) कालम (6) की मद (ड.) में उल्लिखित	
		ाष्टि के रूप में व्यक्ति।	

[फा. सं. 187/28/2005-आ.क्.नि.-1]

रमण चोपड़ा, निदेशक (आ.क.नि.-।)

टिप्पणी:- प्रधान अधिसूचना भारत के राजपत्र, भाग II. खंड 3, उप-खंड (ii) में संख्या का.आ. 732 (अ), दिनांक 31 जुलाई, 2001 के तहत प्रकाशित की गई तथा अंतिम बार संख्या का.आ. 1843 (अ), दिनांक 27 जुलाई, 2010 के तहत संशोधित की गई।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTETICATION

New Delhi, the 28th July, 2010

No. 65/2010-Income-Tax

S.O. 1849(E).— In exercise of the powers conferred in sub-secuons (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the notification of the Government of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes number S.O. 732(E) dated 3rd July, 2001, namely:-

1. In the said notification, in Schedule-I, for serial numbers 1,2,3, and 4 and the entries relating thereto, the following serial numbers and entries shall, respectively, be substituted, namely:-

(1)	(2)	(3)	(4)	(5)	(6)
" 1.	Commissioner of	Hyderabad,	In the State of Andhra	(a) Persons referred to in	(a) In the case of companies registered under
	Income Tax,	Andhra	Pradesh, -	item (a) of column (6),	the Companies Act, 1956 with the name
'	Hyderabad-I	Pradesh	Districts of Hyderabad	being companies	beginning with any of the alphabet 'A', or 'B' or
,		,	and Ranga Reddy.	registered under the	'C' or 'D' or 'F';
				Companies Act, 1956 and	
	•			having registered office in	
		•		the area mentioned in	
.]		•		column (4);	
		* ,			
	·			(b) persons being	(b) In the case of an individual, who is a
1			,		director or a managing director or a manager
				item (b) of column (6);	or a secretary in the companies mentioned at
					item (a) above;

(c) per	persons						
individual	or	Hindu					
Undivided		Family,					
referred to	in ite	m (c) of					
column (6)	, and	residing					
within the territorial area							
mentioned	in colu	ımn (4);					

- (d) persons referred to in item (d) of column (6) other than being companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4);
- (e) persons referred to in item (d) of column (6), other being than deriving companies income from business or profession and whose principal place of business is within the territorial area mentioned in column (4);
- (f) persons referred to in item (d) of column (6), companies being under the registered Companies Act, 1956, and having registered

- (c) persons having principal source of income from 'salary';
- (d) persons whose principal source of income is from any activity associated with movies, films, television, music, art, photography and such other entertainment industry of similar nature, including audio or video production, distribution, display, software support. infrastructural support, technical support, financing, stage shows and also including cases of artists, video and disc jockeys, cable and radio operators.

2950 GI/10	<u> </u>				office in the area	
଼ ଦ୍ରି '					mentioned in column (4).	
27	2.	Commissioner of		In the State of Andhra	(a) Persons referred to in	(a) In the case of companies registered under
		Income Tax,	Andhra 💣	Pradesh -	item (a) of column (6),	the Companies Act, 1956 with the name
ປ		Hyderabad-II	Pradesh	(a) Districts of	being companies	beginning with any of the alphabet 'E', or 'G' or
1				Hyderabad and Ranga	registered under the	H' or T' or J' or K' or T';
			:	Reddy.	Companies Act, 1956 and	
			-		having registered office in	
	1.0	`i			the area mentioned in	
		, i	· .]	i	column (4) and other	
					than persons referred to	
İ				· •	in item (d) of column 6 of	
		<u> </u>		·]	Serial No. 1;	
-				· 1	SCHMI NO. 1,	
		ļ	.			
			[
		-	. :	· •	individual eferred to in	director or a managing director or a manager
- 1			· :		item (b) of column (6);	or a secretary in the companies mentioned at
· •	1			[- 1.5]		item (a) above;
· · [اد _ب ما الار			
			ř.,	c_{ij}		
				(b)(i) Municipal Wards	(c) persons referred to in	(c) persons whose principal source of income
1			v i	8(3), 19 and 21 of	item (c) of column (6)	is other than from 'Salary';
	.			Hyderabad and (ii)	being other than	
. [· i	:	Mandals of Ranga	companies deriving	∮
· }	1	1		Reddy District.	income from sources	
		:			other than income from	
		į	:	(A) Rajendra Nagar	business or profession	
- 1		<u>:</u>		(B) Shamsabad	and residing within the	
1	1		Y	(C) Maheswaram	territorial area mentioned	<u> </u>
				(D) Moinabad	in item (b) of column (4);	
			[(E) Sherilingsmpally	ar result (b) or commit (4);	
. [-		j			
1				(F) Vikarabad	(d) persons referred to in	
.		j		(G) Shabad	item (c) of column (6),	
	ļ			(H) Chevella	being other than	·
			·	(I) Nawabpet	companies deriving	
	1			(J) Mominpet	income from business or	ļ
				(K) Basheerabad	profession and whose	

		(7.)	Valal	principal place of	
1			Yalal		
		\ /	Tandur .	business is within the	
			Darur	territorial area mentioned	
		' '	Pargi	in item (b) of column (4);	
	1		Dona	·	
			Gandeed		
			Marpally		
,			Kulkicheria		
			Pudur		
	1 .	, , ,	Peddemul		
			Shankarpalle		
		(W)	Bantaram		
1	†	(c)	District of	(e) persons referred to in	(d) all cases of persons referred to in
	,	Kar	imnagar	item (d) of column (6)	corresponding entries in items (e), (f) and (g) of
				being other than	column (5);
		(d)	Mandals of Medak	companies deriving	
		Dis	trict:	income from sources	(e) In the case of an individual, who is a
				other than income from	director or a managing director or a manager
		(A)	Sangareddy	business or profession	or a secretary in the companies mentioned at
		(B)	Sadasivapet	and residing within the	item (g) of column (5).
		(C)	Zahirabad	territorial area mentioned	
		(D)	Kowdipalle	in item (c) of column (4);	
		(E)	Jharasangam	· · · · · · · · · · · · · · · · · · ·	
		(F)	Kalher	(f) persons referred to in	
		(G)	Kohir	item (d) of column (6),	
		(H)	Kondapur	being other than	
		(I) F	Kangti	companies, deriving	
			Manoor	income from business or	
	'	(K)	Munpally	profession and whose	
1			Narayankhed	principal place of	
		(M)	Nyalkal	business is within the	
			Patancheru	territorial area mentioned	
		(O)	Ramachandrapuram	in item (c) of column (4);	
			Raikode	and	•
		(Q)	Andole		
1	.		Pulkal	(g) persons referred to in	
1	1		Ragode	item (d) of column (6)	

				•	
			(T) Alladurg (U) Tekmal (V) Jinnaram (W) Papannapet (X) Kulcharam (Y) Narsapur (Z) Hatnoor	being companies registered under the Companies Act, 1956, and having registered office in the area mentioned in item (c) of column (4);	
•				(h) persons, being individual referred to in item (e) of column (6).	1 11
Incor	missioner of ne-tax, rabad-III	Hyderabad, Andhra Pradesh	Pradesh, - (a) Districts of	item (a) of column (6), being companies	beginning with any of the alphabet 'R', or 'S' or
			Hyderabad and Ranga Reddy.	registered under the Companies Act, 1956, and having registered office in the area	U'or V'or W'or X'or Y'or Z';
				mentioned in item (a) of column (4) and other than persons referred to	
		,		in item (d) of column 6 of Serial No. 1;	
				(b) persons being individual referred to in item (b) of column (6);	(b) In the case of an individual, who is a director or a managing director or a manager or a secretary in the companies mentioned at item (a) above;
			(b) Hyderabad Municipal Wards, 6, 7, 8(1), 8(2), 8(4) and 9.	(c) persons referred to in item (c) of column (6), other than companies	(c) Cases other than those whose principal
				deriving income from sources other than	

7		within the territorial area	
f		mentioned at item (b) of	
		column (4);	
	1		
] .		(d) persons referred to in	
1		item (c) of column (6),	
	1	other than companies	
		deriving income from	
1		business or profession	
1		and whose principal	
		place of business is	
L .	1	within the territorial area	
1	<u>}</u>	mentioned in item (b) of	
		column (4) and who are	
! !		not covered by item (d) of column 6 of Serial No. 1;	
			(4) 11 of names referred to in
	(c) District of Kurnool.	(e) all cases referred to in	
	(d) Mandals of Medal	item (d) of column (6), other than companies	
	District.	deriving income from	Column (5);
·	(A) Siddipet	sources other than	(e) In the case of an individual, who is a
{	(B) Gajwel (B) (C) Wargal	income from business or	
	(D) Nanganopro	profession and residing	
	(E) Jagdevpur	within the territorial	
	(F) Kondapak	areas mentioned in items	
	(G) Mulugu	(c) and (d) of column (4);	•
	(H) Chinna Kodur		
<u> </u>	(I) Dubbak	(f) persons referred to in	
	(J) Mirdoddi	item (d) of column (6),	[c,
	(K) Doultabad	other than companies	
	(L) Toopran	deriving income from	
	(M) Chegunta	business or profession	
1	(N) Shankarampet	and whose principal	
1	(Chinna)	place of business is	
1	(O) Ramayampet	within the territorial	
1	(P) Medak	areas mentioned in items	
,	(Q) Shankarampet (A)	(c) and (d) of column (4);	

		(S) Yeldurthy	(g) persons referred to in item (d) of collimn (6), being companies registered under the Companies Act, 1956 and having registered office in the areas mentioned in items (c) and (d) of column (4); (h) persons, being individual referred to in item (e) of column (6).	
Commissioner of Income-tex, Hyderabad-IV	Hyderabad, Andhra Fradesh	In the State of Andhra Fracidali, - (A) Districts of Hyderabad and Ranga Raddy Districts.	(e) Persons referred to in item (a) of column (6), being companies registered under the Companies Act, 1956, and having registered office in the area mentioned in item (a) of column (4) and who are not covered by item (d) of column 6 of Serial No. 1; (b) persons, being individual referred to in item (b) of column (6);	beginning with any of the alphabet L, or M'or N'of Of Plur Q' (b) In the case of an individual, who is a director or a managing director or a manager or a secretary in the companies mentioned at item (a) above;
		(b) In the State of Andhra Pradesh, Hyderabad Municipal Wards 1 to 5 of Hyderabad.	(c) persons referred to in item (c) of column (6), being other than companies deriving income from sources other than income from business or profession and residing within the	

1				1		territorial area mentioned	1
1.	ĺ			1 .	} *	in item (b) of column (4);	1
1	- 1					m item (b) of column (4);	1
1	- 1				· · · · · · · · · · · · · · · · · · ·	1	
1	- 1				·	(d)	
1						(d) persons referred to in	
1	- 1			1		item (c) of column (6),	• •
.1				i			
1 .	- 1			•		being other than	
'	- 1			l .		companies deriving	
	_ ·				•		
ŀ						income from business or	
1	- 1			ĺ	<u>.</u>	profession and whose	.
						r =	; · · · · · · · · · · · · · · · · · · ·
ŀ	- 1			F ')	principal place of	·
						business is within the	
1				i ·		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
.1	- 1				}	territorial area mentioned	
	- 1			· ·			
	ļ					in item (b) of column (4);	
	- 1						
<u> </u>		 			 		1
}	Ţ			l	(c) District of	(e) persons referred to in	(d) all cases of persons referred to in
1	I	· ·		[Mahabubnagar	item (d) of column (6),	
i				1	Manapubilagar		
				1		being other than	column (5);
	l l			1	1	1 9	
				1		companies deriving	
ł	ł			l .	1	income from sources	(e) in the case of an individual, who is a
				ľ	•	micomo moni comicos	(6) == == == == == == == == == == == == ==
				l .			l dimension on a management dimension on a management
	1		•			other than income from	
	ĺ			. /			
				. /		business or profession	or a secretary in the companies mentioned at
				. ,			or a secretary in the companies mentioned at
			•			business or profession and residing within the	or a secretary in the companies mentioned at
		-				business or profession and residing within the territorial area mentioned	or a secretary in the companies mentioned at
		•				business or profession and residing within the	or a secretary in the companies mentioned at
						business or profession and residing within the territorial area mentioned	or a secretary in the companies mentioned at
						business or profession and residing within the territorial area mentioned in item (b) of column (4);	or a secretary in the companies mentioned at
		·				business or profession and residing within the territorial area mentioned in item (b) of column (4);	or a secretary in the companies mentioned at
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in	or a secretary in the companies mentioned at
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6),	or a secretary in the companies mentioned at
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6),	or a secretary in the companies mentioned at
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving	or a secretary in the companies mentioned at item (g) of column (5).".
		· ·				business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose principal place of	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose principal place of business is within the	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose principal place of business is within the	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose principal place of business is within the	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned	or a secretary in the companies mentioned at item (g) of column (5).".
						business or profession and residing within the territorial area mentioned in item (b) of column (4); (f) persons referred to in item (d) of column (6), being other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned	or a secretary in the companies mentioned at item (g) of column (5).".

		(g) persons referred to in item (d) of column (6), being companies registered under the Companies Act, 1956 and having registered office in the area mentioned in item (b) of column (4);		
		(h) persons, being individual referred to in item (e) of column (6).	. 2	

This notification shall come into force from the date of publication in the Official

[F. No. 187/28/2005-ITA-I] RAMAN CHOPRA, Director (ITA-I)

Note:—The principal notification was published in the Gazette of India, Part II, Section 3, Sub-section (ii), vide, number S.O.732(E), dated the 31st July, 2001 and lastly amended, vide, number S.O. 1843(E), dated 27th May, 2010.